

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
BENCH AT JODHPUR

ORIGINAL APPLICATION NO. -290/00 175/2016

APPLICANT:

Smt. Ichhya Devi wife of Shri Sarwanji, aged about 62 years, resident of 243, Nehru Colony, Baggi Khana, Panchbati Choraha, Jodhpur (Rajasthan). *She retired as Daftari from  
North West Railway, Jodhpur*

VERSUS

RESPONDENTS:

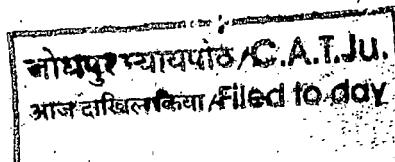
1. The Union of India. Through the General Manager, North-Western Railway, Headquarter, Jaipur (Rajasthan).
2. The Finance Advisor & Chief Account Officer (FA & CAO), North-Western Railway, Jaipur (Rajasthan).
3. The Senior Divisional Finance Manager, North-Western Railway, Jodhpur (Rajasthan).
4. The Branch Manager, Punjab National Bank, Bhati Choraha, Ratanada, Jodhpur (Rajasthan).

DETAILS OF THE APPLICATION:

1. PARTICULARS OF THE ORDER AGAINST WHICH  
APPLICATION IS MADE:

The present original application is being preferred against the illegal and erroneous recovery made by the respondents without any notice or intimation to the applicant.

*Chitkary*



कांगड़ा जजानीय नियमों के अनुसार यह नियमित रूप से जारी किया गया है।

OA No.290/00175/2016

Date of Order :03.03.2016

Mr. Rajendra Singh Charan, present, for the applicant.

Heard. The grievance of the applicant is that without issuing any show cause notice, all of a sudden, the respondents have recovered Rs.21,000/- from the applicant's bank account by five different transactions on 30.01.2016.

Issue notices dasti.

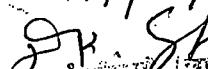
Post the matter on 16.03.2016. The respondents are directed not to recover any further amount from the pension of the applicant till the next date.

  
[Meenakshi Hooja]  
Administrative Member

[Chameli Majumdar]  
Judicial Member

Rss

CERTIFIED TRUE COPY  
Dated 04/3/2016

  
मीनाक्षी हूजा (माम.)  
कांगड़ा जजानीय नियमों  
के अनुसार यह नियमित रूप से जारी किया गया है।  
Central Administrative Tribunal  
गोप्य, जापानी, जोधपुर  
Jodhpur Bench Jodhpur